

MINUTES OF THE MEETING No. 17/12 dated 27.7.2011 (held on 28.7.2011) UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri S.K. Aggarwal, DC(MSME)
2. Shri Dinesh Kumar, DC(MSME)
3. Shri Promod Bharti, DC(MSME)
4. Shri A.K. Aggarwal, Deptt. of C&PC(PC.Div)
5. Shri P.P. Srivastava, Deptt. of C&PC(Chem.Div)
6. Shri Nand Lal, DIPP
7. Shri A.K. Cashyap, Dy.DGFT
8. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.16/11 for confirmation and confirmed and adopted the same without any change.

Case No M-68 NC No17/12 Dated 27.7.2011	M/ s Mulchand M Zaveri, Ahmedabad F.No. 01/83/50/1976/AM08/DES-IV RLA F.No.08/24/40/167/AM08 Lic.No.0810067661 dated 9.10.2007
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The Committee considered the case as per agenda. A personal hearing was granted to the representative of the firm on 27.7.2011 in the room of DDG, NC-IV, in which the representatives from DC (MSME) - Shri Dinesh Kumar, Asstt. Director and Shri Pramod Bharti, his colleague from DC(MSME) – were also present. Technical Authorities requested the firm's representative to provide the following information/documents:-

- 1) Certificate of Analysis for imports
- 2) Central Revenue & Customs Laboratory (CRCL) Certificate
- 3) Data from supporting manufacturer (s)

Further to PH, the case was also discussed in the NC Meeting No.17/12 dated 27.7.2011 (held on 28.7.2011) and the Committee directed to give two weeks time to the firm to reply. An E-Mail has been issued to the firm on 11.8.2011. Accordingly the case may be re-listed on

24.8.2011.

Case No M-69 NC No17/12 Dated 27.7.2011	M/ s Indian Toners & Developers Ltd, N. Delhi F.No. 01/83/162/8/AM12/DES-IV
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The Committee considered the case as per agenda. The Committee discussed the case and noted that technical authority, Deptt. of C&PC(PC.Div), to examine the case. Accordingly the case may be re-listed on 24.8.2011.

Case No M-70 NC No17/12 Dated 27.7.2011	M/ s Leo Lubricants (P) Ltd, Mumbai F.No. 01/82/50/74/AM07/DES-IV RLA F.No.03/95/40/1504/AM06 Lic.No.0310376642 dated 19.4.2006
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 24.8.2011.

Case No M-71 NC No17/12 Dated 27.7.2011	M/ s Ganga Rasayanie (P) Ltd, Mumbai F.No. 01/85/50/167/AM09/DES-IV RLA F.No.03/94/40/595/AM09 Lic.No.0310486831 dated 17.9.2008
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The Committee considered the case as per agenda. The Committee noted that the case is old one which had already been decided in the NC Meeting No.34/85 dated 22/1/2009 on the basis of the written recommendation of Ministry of PNG. From the earlier decision of Norms Committee in the case, it is seen that M/o PNG had stated earlier that there were no means to certify the correctness of the data furnished by the firm and hence the wastage had been worked out at 1% as against 5% claimed by the firm. Therefore, the Committee decided to maintain status quo and rejected

the request for wastage of 5%.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-72 NC No17/12 Dated 27.7.2011	M/ s Ganga Rasayanie (P) Ltd, Mumbai F.No. 01/85/50/48/AM10/DES-IV RLA F.No.03/94/40/161/AM10 Lic.No.0310523241 dated 9.6.2009
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The Committee considered the case as per agenda. The case was discussed in the meeting in the presence of Technical Authority (C&PC-PC.Div.). It was noted by the Committee that –

- (i) the manufacturing process involved is “Fractional Distillation” and import item and export item have different ‘boiling ranges’, and different products for various specific end use/applications. Thus both products may have same ITC Code, though the products are different;
- (ii) The letter dated 23/27.6.2011 received from RLA, Mumbai was also discussed by the Committee and it was observed from Para 1 and 3 of the letter that advance authorizations for items classified under the ITC Code No.27075000 have regularly been issued by RLA, since ITC HS Code 27075000 is not covered under the Show Cause Notice dated 13.3.2007 issued by Central Excise Department; and
- (iii) Technical Authority, Deptt. of C&PC(PC.Div) clarified in the meeting that Aromatic Solvent is an “Industrial Solvent” used in various industrial uses/applications.

Hence, keeping in view the above, the Committee, based on the further written recommendations furnished by Deptt. of C&PC (PC.Div.) vide U.O.No. 46011/11/2010-PC.II dated 12.5.2010 furnished to Committee on 28.7.2011, the Committee decided to approve the case based on the recommended quantities or applied by the firm, whichever is less, as under:-

Export Item	Qty.	Import Item	Qty.
Aromatic Solvent (Garasol 150)	1 Kg	Heavy Aromatic	1.05 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 17/83-ALC1/2011 **MEETING DATE** : 27.07.2011

1	Case No.:539/24/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Deferred
	HQ File :01/83/050/00162/AM08/	RLA File :02/24/040/00015/AM08/	Lic.No/Date:0210100176 20.04.2007	Defer Date:24.08.2011
	Decision : The Committee considered the case as per agenda. The reply received from the firm was forwarded to DC(MSME) on 27.6.2011. DC(MSME) has issued another D/L seeking information from the firm on 28.6.2011. Reminder dated 4.8.2011 issued by this office. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 24.8.2011..			

2	Case No.:100/27/83-ALC1/2007	Party Name:GANGA RASAYANIE P. LTD.	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Approved
	HQ File :01/83/050/01174/AM08/	RLA File :03/94/040/00494/AM08/	Lic.No/Date:0310443002 13.09.2007	Defer Date:
	Decision : The Committee considered the case as per agenda. The case was discussed in the meeting in the presence of Technical Authority (C&PC-PC.Div.). It was noted by the Committee that – (i) the manufacturing process involved is “Fractional Distillation” and import item and export item have different ‘boiling ranges’, and different products for various specific end use/applications. Thus both products may have same ITC Code, though the products are different; (ii) The letter dated 23/27.6.2011 received from RLA, Mumbai was also discussed by the Committee and it was observed from Para 1 and 3 of the letter that advance authorizations for items classified under the ITC Code No.27075000 have regularly been issued by RLA, since ITC HS Code 27075000 is not covered under the Show Cause Notice dated 13.3.2007 issued by Central Excise Department; and (iii) Technical Authority, Deptt. of C&PC(PC.Div) clarified in the meeting that Aromatic Solvent is an “Industrial Solvent” used in various industrial uses/applications. Hence, keeping in view the above, the Committee, based on the further written recommendations furnished by Deptt. of C&PC (PC.Div.)			

vide U.O.No. 46011/11/2010-PC.II dated 12.5.2010 furnished to Committee on 1.7.2011, the Committee decided to approve the case based on the recommended quantities or applied by the firm, whichever is less, as under:-

Export Item	Qty.	Import Item	Qty.
Aromatic Solvent (Garasol 200)	1 Kg	Heavy Aromatic	1.05 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:73/29/83-ALC1/2007	Party Name:GANGA RASAYANIE P. LTD.	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Approved
HQ File :01/83/050/01338/AM08/	RLA File :03/94/040/00618/AM08/	Lic.No/Date:0310446114 12.10.2007	Defer Date:

Decision : The Committee considered the case as per agenda. The case was discussed in the meeting in the presence of Technical Authority (C&PC-PC.Div.). It was noted by the Committee that –

(i) the manufacturing process involved is “Fractional Distillation” and import item and export item have different ‘boiling ranges’, and different products for various specific end use/applications. Thus both products may have same ITC Code, though the products are different;

(ii) The letter dated 23/27.6.2011 received from RLA, Mumbai was also discussed by the Committee and it was observed from Para 1 and 3 of the letter that advance authorizations for items classified under the ITC Code No.27075000 have regularly been issued by RLA, since ITC HS Code 27075000 is not covered under the Show Cause Notice dated 13.3.2007 issued by Central Excise Department; and

(iii) Technical Authority, Deptt. of C&PC(PC.Div) clarified in the meeting that Aromatic Solvent is an “Industrial Solvent” used in various industrial uses/applications.

Hence, keeping in view the above, the Committee, based on the further written recommendations furnished by Deptt. of C&PC (PC.Div.) vide U.O.No. 46011/11/2010-PC.II dated 12.5.2010 furnished to Committee on 1.7.2011, the Committee decided to approve the case based on the recommended quantities or applied by the firm, whichever is less, as under:-

Export Item	Qty.	Import Item	Qty.
Aromatic Solvent (Garasol 150)	1 Kg	Heavy Aromatic	1.05 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

4	Case No.: 4/13/85-ALC3/2008	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Deferred
	HQ File :01/85/050/00094/AM09/	RLA File :02/24/040/00039/AM09/	Lic.No/Date:0210112510 15.05.2008	Defer Date:24.08.2011
	Decision : The Committee considered the case as per agenda. The reply received from the firm was forwarded to DC(MSME) on 27.6.2011. DC(MSME) has issued another D/L seeking information from the firm on 28.6.2011. Reminder dated 4.8.2011 issued by this office. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 24.8.2011..			

5	Case No.: 3/34/83-ALC1/2009	Party Name:PIRAMAL HEALTHCARE LTD.(FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Deferred
	HQ File :01/83/050/00588/AM10/	RLA File :03/95/040/00464/AM10/	Lic.No/Date:0310543184 29.10.2009	Defer Date:24.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 16.5.2011 issued by this office. Reminder issued on 15.7.2011 by E-Mail from this office. Accordingly the case may be re-listed on 24.8.2011..			

6	Case No.: 69/34/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Deferred
	HQ File :01/83/050/00654/AM10/	RLA File :10/24/040/00086/AM10/	Lic.No/Date:1010035931 11.11.2009	Defer Date:24.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 24.8.2011.			

7	Case No.: 6/36/83-ALC1/2009	Party Name:DANISCO (INDIA) PVT LTD	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Deferred
	HQ File :01/83/050/00667/AM10/	RLA File :05/23/040/00073/AM10/	Lic.No/Date:0510253018 20.11.2009	Defer Date:24.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 6.7.2011 issued by MFPI. Accordingly the case may be re-listed on 24.8.2011..			

	Case No.: 8/42/83-ALC1/2009	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Deferred
	HQ File :01/83/050/00789/AM10/	RLA File :10/24/040/00102/AM10/	Lic.No/Date:1010036549	Defer

8			24.12.2009	Date:24.08.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 24.8.2011.				

9	Case No.:17/50/83-ALC1/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Deferred
	HQ File :01/83/050/00961/AM10/	RLA File :02/24/040/00228/AM10/	Lic.No/Date:0210138781 03.03.2010	Defer Date:24.08.2011
	Decision : The Committee considered the case as per agenda. The reply received from the firm was forwarded to DC(MSME) on 27.6.2011. DC(MSME) has issued another D/L seeking information from the firm on 28.6.2011. Reminder dated 4.8.2011 issued by this office. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 24.8.2011..			

10	Case No.:5/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Deferred
	HQ File :01/83/050/00194/AM11/	RLA File :10/24/040/00023/AM11/	Lic.No/Date:1010039098 17.06.2010	Defer Date:24.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 24.8.2011.			

11	Case No.:7/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Deferred
	HQ File :01/83/050/00196/AM11/	RLA File :10/24/040/00021/AM11/	Lic.No/Date:1010039111 18.06.2010	Defer Date:24.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 24.8.2011.			

12	Case No.:8/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Deferred
	HQ File :01/83/050/00197/AM11/	RLA File :10/24/040/00022/AM11/	Lic.No/Date:1010039113 18.06.2010	Defer Date:24.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 24.8.2011.			

	Case No.:10/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:17/83-ALC1/2011	Status:Case Approved
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13			27.07.2011								
	HQ File :01/83/050/00199/AM11/	RLA File :10/24/040/00020/AM11/	Lic.No/Date:1010039132 21.06.2010	Defer Date:24.08.2011							
	Decision : The Committee considered the case as per agenda. On the basis of written recommendation provided of Spices Board vide Letter No.MKT/FNM/01/09-10/2562 dt. 22.7.2011 stating that the weighted average yield comes to 1% whereas the firm has applied at 1 % yield, the Committee decided to approve the case at 1 % yield as under:-										
	<table><tr><td>Item of Export</td><td>Qty</td><td>Item of Import</td><td>Qty</td></tr><tr><td>Essential Oil of Mustard</td><td>0.561 MT</td><td>Mustard Seed Oil-Cake Meal</td><td>56.10 MT</td></tr></table>				Item of Export	Qty	Item of Import	Qty	Essential Oil of Mustard	0.561 MT	Mustard Seed Oil-Cake Meal
Item of Export	Qty	Item of Import	Qty								
Essential Oil of Mustard	0.561 MT	Mustard Seed Oil-Cake Meal	56.10 MT								
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.											

14	Case No.:16/29/83-ALC1/2010	Party Name:INDIAN EXPLOSIVES LTD.,	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Deferred
	HQ File :01/83/050/00511/AM11/	RLA File :02/24/040/00117/AM11/	Lic.No/Date:0210149108 11.10.2010	Defer Date:24.08.2011
	Decision : The Committee considered the case as per agenda. Reply from the PESO have been received and forwarded to DIPP on 29.6.2011. D/L dated 26.7.2011 by E-Mail issued by DIPP. Accordingly the case may be re-listed on 24.8.2011.			

15	Case No.:23/29/83-ALC1/2010	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Deferred
	HQ File :01/83/050/00518/AM11/	RLA File :05/24/040/00245/AM11/	Lic.No/Date:0510274791 12.10.2010	Defer Date:24.08.2011
	Decision : The Committee considered the case as per agenda.. Reply received from the firm has been sent to DIPP on 26.4.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 24.8.2011			

16	Case No.:22/31/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Deferred
	HQ File :01/83/050/00570/AM11/	RLA File :10/24/040/00060/AM11/	Lic.No/Date:1010040728 28.10.2010	Defer Date:24.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 24.8.2011.			

	Case No.:1/38/83-ALC1/2010	Party Name:GANGA RASAYANIE P. LTD.	Meet No/Date:17/83-ALC1/2011	Status:Case
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17

		27.07.2011	Approved
HQ File :01/83/050/00680/AM11/	RLA File :03/94/040/00706/AM11/	Lic.No/Date:0310601380 15.11.2010	Defer Date:

Decision : The Committee considered the case as per agenda. The case was discussed in the meeting in the presence of Technical Authority (C&PC-PC.Div.). It was noted by the Committee that –

(i) the manufacturing process involved is “Fractional Distillation” and import item and export item have different ‘boiling ranges’, and different products for various specific end use/applications. Thus both products may have same ITC Code, though the products are different;

(ii) The letter dated 23/27.6.2011 received from RLA, Mumbai was also discussed by the Committee and it was observed from Para 1 and 3 of the letter that advance authorizations for items classified under the ITC Code No.27075000 have regularly been issued by RLA, since ITC HS Code 27075000 is not covered under the Show Cause Notice dated 13.3.2007 issued by Central Excise Department; and

(iii) Technical Authority, Deptt. of C&PC(PC.Div) clarified in the meeting that Aromatic Solvent is an “Industrial Solvent” used in various industrial uses/applications.

Hence, keeping in view the above, the Committee, based on the further written recommendations furnished by Deptt. of C&PC (PC.Div.) vide U.O.No. 46011/11/2010-PC.II dated 24.1.2010 furnished to Committee on 1.7.2011, the Committee decided to approve the case based on the recommended quantities or applied by the firm, whichever is less, as under:-

Export Item	Qty.	Import Item	Qty.
Aromatic Solvent (C-10/C-20)	1 Kg	Heavy Aromatic	1.05 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

18	Case No.:5/9/83-ALC1/2011	Party Name:LANXESS INDIA PVT.LTD.	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Deferred
	HQ File :01/83/050/00124/AM12/	RLA File :03/95/040/00590/AM11/	Lic.No/Date:0310605461 09.12.2010	Defer Date:24.08.2011
Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 16.6.2011. As requested by TA (Dept. of C&PC (Chem.Div), Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 24.8.2011.				

	Case No.:21/40/83-ALC1/2010	Party Name:MEHTA PETRO REFINERIES LTD.	Meet No/Date:17/83-ALC1/2011	Status:Case
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19			27.07.2011	Deferred
	HQ File :01/83/050/00747/AM11/	RLA File :03/95/040/00732/AM11/	Lic.No/Date:0310608130 28.12.2010	Defer Date:24.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 25.2.2011 followed by reminder dated 1/4/2011 . As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 24.8.2011..			

20

Case No.:14/41/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Approved
HQ File :01/83/050/00765/AM11/	RLA File :10/24/040/00089/AM11/	Lic.No/Date:1010041349 05.01.2011	Defer Date:
Decision : The Committee considered the case as per agenda. On the basis of written recommendation provided of Spices Board vide Letter No.MKT/FNN/01/09-10/2646 dt. 29.7.2011 stating that the weighted average yield comes to 16.08% whereas the firm has applied at 18.14 % yield, the Committee decided to approve the case at 18.14% yield as under:-			
Item of Export	Qty	Item of Import	Qty
Oleoresin Nutmeg	9.07 MT	Nutmeg (BWP)without Shell	50.00 MT
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

21	Case No.:15/41/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Deferred
	HQ File :01/83/050/00766/AM11/	RLA File :10/24/040/00091/AM11/	Lic.No/Date:1010041350 05.01.2011	Defer Date:24.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 24.8.2011.			

22	Case No.:16/41/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Deferred
	HQ File :01/83/050/00767/AM11/	RLA File :10/24/040/00092/AM11/	Lic.No/Date:1010041351 05.01.2011	Defer Date:24.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 24.8.2011.			

	Case No.:17/41/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:17/83-ALC1/2011	Status:Case
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23			27.07.2011	Deferred
	HQ File :01/83/050/00768/AM11/	RLA File :10/24/040/00082/AM11/	Lic.No/Date:1010041354 05.01.2011	Defer Date:24.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 24.8.2011.			

24	Case No.:8/9/83-ALC1/2011	Party Name:SBL COLORTECH PRIVATE LIMITED.,	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Deferred
	HQ File :01/83/050/00127/AM12/	RLA File :03/95/040/00755/AM11/	Lic.No/Date:0310609941 07.01.2011	Defer Date:24.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 20.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 24.8.2011.			

25	Case No.:19/9/83-ALC1/2011	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Deferred
	HQ File :01/83/050/00138/AM12/	RLA File :03/94/040/00870/AM11/	Lic.No/Date:0310610935 13.01.2011	Defer Date:24.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 20.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 24.8.2011.			

26	Case No.:1/45/83-ALC1/2010	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Deferred
	HQ File :01/83/050/00835/AM11/	RLA File :03/94/040/00964/AM11/	Lic.No/Date:0310612884 27.01.2011	Defer Date:24.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 15.3.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 24.8.2011.			

27	Case No.:8/45/83-ALC1/2010	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Deferred
	HQ File :01/83/050/00842/AM11/	RLA File :34/24/040/00250/AM11/	Lic.No/Date:3410029199 31.01.2011	Defer Date:24.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

information from the firm to the D/L dated 4.7.2011 issued by DIPP by E-mail. Accordingly the case may be re-listed on 24.8.2011..

28

Case No.:18/9/83-ALC1/2011	Party Name:BANKIM PLAST PVT.LTD.	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Approved
HQ File :01/83/050/00137/AM12/	RLA File :03/94/040/00994/AM11/	Lic.No/Date:0310614822 08.02.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC.Div.) vide U.O.No. 46011/85/2007-PC.II dated 20.7.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
White Master Batch 19956 (containing 30+/-1% Titanium Dioxide, 25+/-1% LLDPE and 45+/-1% Lithopone	1 Kg	1. Titanium Dioxide Uncoated 2. Injection Moulding 6101 3. Fumed Silica 4. Lithopone	0.3090 Kg 0.2575 Kg 0.0010 Kg 0.4625 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

29	Case No.:5/47/83-ALC1/2010	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Deferred
	HQ File :01/83/050/00916/AM11/	RLA File :03/94/040/00988/AM11/	Lic.No/Date:0310615216 10.02.2011	Defer Date:24.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 14.7.2011 issued by DC(MSME). Accordingly the case may be re-listed on 24.8.2011..			

30	Case No.:10/47/83-ALC1/2010	Party Name:PUNE METAGRAPH	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Deferred
	HQ File :01/83/050/00921/AM11/	RLA File :31/24/040/00230/AM11/	Lic.No/Date:3110046900 11.02.2011	Defer Date:24.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 21.6.2011 issued by Deptt. of C&PC(PC.Div.). Accordingly the case may be re-listed on 24.8.2011..			

Case No.:3/49/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Deferred
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31	HQ File :01/83/050/00945/AM11/	RLA File :09/24/040/00534/AM11/	Lic.No/Date:0910045677 23.02.2011	Defer Date:24.08.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 28.4.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 24.8.2011.				

32	Case No.:6/49/83-ALC1/2010	Party Name:ROCKWOOL (INDIA) LIMITED	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Deferred
	HQ File :01/83/050/00948/AM11/	RLA File :09/24/040/00546/AM11/	Lic.No/Date:0910045715 25.02.2011	Defer Date:24.08.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 16.5.2011 issued by this office. Reminder issued on 15.7.2011 by E-mail from this office. Accordingly the case may be re-listed on 24.8.2011..				

33	Case No.:7/49/83-ALC1/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Deferred
	HQ File :01/83/050/00949/AM11/	RLA File :03/94/040/01051/AM11/	Lic.No/Date:0310618092 25.02.2011	Defer Date:24.08.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.5.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 24.8.2011.				

Case No.:20/9/83-ALC1/2011	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Approved
HQ File :01/83/050/00139/AM12/	RLA File :03/94/040/00518/AM11/	Lic.No/Date:0310618196 28.02.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(ChemDiv.) vide U.O.No. 14010/63/2009-Ch.II dated 18.5.2011 and 20.6.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
GROWCLEAR LB 40 Electroplating Additive – Containing 98% Techniclad LGW 280	1 Kg	Techniclad LGW 280 (Acrylic PV Resin)	0.980 Kg
SOLAR PME 900 Electroplating Reaction Product –	1 Kg	Propargyl Alcohol	0.620 Kg

34

Chemical Name – Ethoxylated Propargyl Alcohol			
ZINCBRITE 360 BRIGHTENER Electroplating Brightener (Containing 60% of adduct of hexamine with Epichlorohydrin)/(Containing 31% Epichlorohydrin & 2.5% Polyvinyl Alcohol (Polysizer 173))	1 Liter	1. Epichlorohydrin 2. Polyvinyl Alcohol (Polysizer 173)	0.310 Kg 0.025 Kg
NICKEL ADDITIVE 922 (Electroplating Additive containing 25% Sodium Saccharin, 13.3% Allyl Chloride)	1 Liter	1. Sodium Saccharin 2. Allyl Chloride	0.250 Kg 0.133 Kg
SOLAR PPS – OH 8000 Electroplating Reaction Product – Chemical Name - 1-(2 Hydroxy-3-Sulphopropyl) Pyridinium Hydroxide, Inner Salt)	1 Kg	1. Epichlorohydrin 2. Pyridine	0.513 Kg 0.405 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

35

Case No.:17/9/83-ALC1/2011	Party Name:CREATIVE TECHNO SOLUTIONS	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Approved
HQ File :01/83/050/00136/AM12/	RLA File :03/94/040/01031/AM11/	Lic.No/Date:0310618811 02.03.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide U.O.No. Nil dated 26.7.2011 the Committee decided to approve the case as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Pulse Jet Filter Bags made of Pristyne Filter Media – (as per application)	5,000 Nos. (11,365 Kg)

Import Item

S.No.	Description of Item	Quantity
1.	Fiberglass Fabric 6250 Pristyne fiber media by	11456 Kgs

	Gore item No.F-3650-54 P	(10677 Meter)
2.	Threads Monofilament 1000 Denies 1x1000 Rastex	262 Lbs (Pounds)
3.	Rope Fiberglass 4.8 MM Dia/3/16 New P/N 21197	80 Kgs (5590 Meter)
4.	PTFE Fiberglass Fabric 6250 Pristyne @ Filter media by Gore item No.F-3650.65 P	626 Kgs (485 Meter)

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

36	Case No.: 28/9/83-ALC1/2011	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status: Case Deferred
	HQ File :01/83/050/00147/AM12/	RLA File :03/94/040/01080/AM11/	Lic.No/Date:0310620795 11.03.2011	Defer Date:24.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 20.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 24.8.2011.			

37	Case No.: 30/9/83-ALC1/2011	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status: Case Deferred
	HQ File :01/83/050/00149/AM12/	RLA File :03/94/040/01079/AM11/	Lic.No/Date:0310620810 11.03.2011	Defer Date:24.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 9.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 24.8.2011.			

38	Case No.: 14/9/83-ALC1/2011	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status: Case Deferred
	HQ File :01/83/050/00133/AM12/	RLA File :03/94/040/01085/AM11/	Lic.No/Date:0310621234 15.03.2011	Defer Date:24.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 8.8.2011. Accordingly the case may be relisted on 24.8.2011			

	Case No.: 2/1/83-ALC1/2011	Party Name:PEACOCK ALLIED PRODUCTS PVT. LTD.	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status: Case Deferred
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39	HQ File :01/83/050/01105/AM11/	RLA File :31/24/040/00150/AM11/	Lic.No/Date:3110047411 17.03.2011	Defer Date:24.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.5.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 24.8.2011.			

40	Case No.:13/9/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Deferred
	HQ File :01/83/050/00132/AM12/	RLA File :03/94/040/01119/AM11/	Lic.No/Date:0310622167 18.03.2011	Defer Date:24.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 6.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 24.8.2011.			

41

Case No.:15/9/83-ALC1/2011	Party Name:GANGA RASAYANIE P. LTD.	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Approved
HQ File :01/83/050/00134/AM12/	RLA File :03/94/040/01054/AM11/	Lic.No/Date:0310622633 22.03.2011	Defer Date:
Decision : The Committee considered the case as per agenda. The case was discussed in the meeting in the presence of Technical Authority (C&PC-PC.Div.). It was noted by the Committee that – (i) the manufacturing process involved is “Fractional Distillation” and import item and export item have different ‘boiling ranges’, and different products for various specific end use/applications. Thus both products may have same ITC Code, though the products are different; (ii) The letter dated 23/27.6.2011 received from RLA, Mumbai was also discussed by the Committee and it was observed from Para 1 and 3 of the letter that advance authorizations for items classified under the ITC Code No.27075000 have regularly been issued by RLA, since ITC HS Code 27075000 is not covered under the Show Cause Notice dated 13.3.2007 issued by Central Excise Department; and (iii) Technical Authority, Deptt. of C&PC(PC.Div) clarified in the meeting that Aromatic Solvent is an “Industrial Solvent” used in various industrial uses/applications. Hence, keeping in view the above, the Committee, based on the further written recommendations furnished by Deptt. of C&PC (PC.Div.) vide U.O.No. 46011/11/2010-PC.II dated 12.5.2010 furnished to Committee on 28.7.2011, the Committee decided to approve the case based on the recommended quantities or applied by the firm, whichever is less, as under:-			
Export Item	Qty.	Import Item	Qty.

Aromatic Solvent (Garasol 150)	1 Kg	Heavy Aromatic	1.10 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

42

Case No.:16/9/83-ALC1/2011	Party Name:GANGA RASAYANIE P. LTD.	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Approved
HQ File :01/83/050/00135/AM12/	RLA File :03/94/040/01053/AM11/	Lic.No/Date:0310622638 22.03.2011	Defer Date:

Decision : The Committee considered the case as per agenda. The case was discussed in the meeting in the presence of Technical Authority (C&PC-PC.Div.). It was noted by the Committee that –

(i) the manufacturing process involved is “Fractional Distillation” and import item and export item have different ‘boiling ranges’, and different products for various specific end use/applications. Thus both products may have same ITC Code, though the products are different;

(ii) The letter dated 23/27.6.2011 received from RLA, Mumbai was also discussed by the Committee and it was observed from Para 1 and 3 of the letter that advance authorizations for items classified under the ITC Code No.27075000 have regularly been issued by RLA, since ITC HS Code 27075000 is not covered under the Show Cause Notice dated 13.3.2007 issued by Central Excise Department; and

(iii) Technical Authority, Deptt. of C&PC(PC.Div) clarified in the meeting that Aromatic Solvent is an “Industrial Solvent” used in various industrial uses/applications.

Hence, keeping in view the above, the Committee, based on the further written recommendations furnished by Deptt. of C&PC (PC.Div.) vide U.O.No. 46011/11/2010-PC.II dated 24.1.2011 furnished to Committee on 1.7.2011, the Committee decided to approve the case based on the recommended quantities or applied by the firm, which ever is less, as under:-

Export Item	Qty.	Import Item	Qty.
Aromatic Solvent (C-10/C-20)	1 Kg	Heavy Aromatic	1.05 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:39/9/83-ALC1/2011	Party Name:CHEMIZOL ADDITIVES PVT.LTD,	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Deferred
HQ File :01/83/050/00158/AM12/	RLA File :07/24/040/00512/AM11/	Lic.No/Date:0710078256 22.03.2011	Defer 24.03.2011

43		22.03.2011	Date:24.08.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 9.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 24.8.2011.			

44	Case No.:5/1/83-ALC1/2011	Party Name:V PAC CARTONS INDIA PVT LTD.,	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Deferred
	HQ File :01/83/050/01108/AM11/	RLA File :07/24/040/00508/AM11/	Lic.No/Date:0710078293 24.03.2011	Defer Date:24.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 16.5.2011 and 6.7.2011. Accordingly the case may be relisted on 24.8.2011			

45

Case No.:29/9/83-ALC1/2011	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Approved									
HQ File :01/83/050/00148/AM12/	RLA File :07/21/040/00986/AM11/	Lic.No/Date:0710078291 24.03.2011	Defer Date:									
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide U.O.No. Nil dated 25.7.2011 the Committee decided to approve the case as under:- <u>Export Item</u> <u>As per Application</u> <u>Import Item</u> <table><tr><th>S.No.</th><th>Description of Item</th><th>Quantity</th></tr><tr><td>1.</td><td>Technical Wood (blend of various waste hard wood) of various sizes</td><td>1.00 CBM/CBM content in export</td></tr><tr><td>2.</td><td>2.5x0.113” 15 Deg wire collated nail ring shank</td><td>Net to Net</td></tr></table> RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				S.No.	Description of Item	Quantity	1.	Technical Wood (blend of various waste hard wood) of various sizes	1.00 CBM/CBM content in export	2.	2.5x0.113” 15 Deg wire collated nail ring shank	Net to Net
S.No.	Description of Item	Quantity										
1.	Technical Wood (blend of various waste hard wood) of various sizes	1.00 CBM/CBM content in export										
2.	2.5x0.113” 15 Deg wire collated nail ring shank	Net to Net										

	Case No.:45/9/83-ALC1/2011	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Approved
	HQ File :01/83/050/00164/AM12/	RLA File :03/94/040/01128/AM11/	Lic.No/Date:0310623208 24.03.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/63/2011-Ch.II dated 25.7.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
5% Rhodium on Alumina (Rhodium Catalyst)	1 Kg	Rhodium	0.0510 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:53/9/83-ALC1/2011	Party Name:PLASTICHEMIX INDUSTRIES	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Approved
HQ File :01/83/050/00172/AM12/	RLA File :34/24/040/00212/AM11/	Lic.No/Date:3410029739 24.03.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt of C&PC(PC.Div) vide their U.O.No. 46011/55/2011-PC-II dated 21.7.2011 the Committee decided to approve the case as under:-

1) Export Item

S.No.	Description of Item	Quantity
1.	Colour Master Batch (Containing 25+/-1% LLDPE, 65+/-1% Titanium Dioxide and 10+/-1% Calcium Carbonate)	1 Kg

Import Item

S.No.	Description of Item	Quantity
1.	LLDPE Granules	0.2575 Kg
2.	Titanium Dioxide	0.6695 Kg
3.	Calcium Carbonate	0.1030 Kg

2) Export Item

S.No.	Description of Item	Quantity
1.	Colour Master Batch (Containing 25+/-1% LLDPE, 50+/-1% Titanium Dioxide and 25+/-1% Calcium Carbonate)	1 Kg

Import Item

S.No.	Description of Item	Quantity
1.	LLDPE Granules	0.2575 Kg
2.	Titanium Dioxide	0.5150 Kg
3.	Calcium Carbonate	0.2575 Kg

3) Export Item

S.No.	Description of Item	Quantity
1.	Colour Master Batch (Containing 25+/-1% LLDPE, 30+/-1% Titanium Dioxide and 45+/-1% Calcium Carbonate)	1 Kg

Import Item

S.No.	Description of Item	Quantity
1.	LLDPE Granules	0.2575 Kg
2.	Titanium Dioxide	0.3090 Kg
3.	Calcium Carbonate	0.4635 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

48	Case No.: 3/1/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status: Case Deferred
	HQ File :01/83/050/01106/AM11/	RLA File :10/24/040/00133/AM11/	Lic.No/Date:1010042275 28.03.2011	Defer Date:24.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 24.8.2011.			

49	Case No.: 4/1/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status: Case Deferred
	HQ File :01/83/050/01107/AM11/	RLA File :10/24/040/00134/AM11/	Lic.No/Date:1010042276 28.03.2011	Defer Date:24.08.2011

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 24.8.2011.

50	Case No.:31/9/83-ALC1/2011	Party Name:TECHNOVA IMAGING SYSTEMS PVT. LTD.,	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Approved
	HQ File :01/83/050/00150/AM12/	RLA File :03/95/040/00997/AM11/	Lic.No/Date:0310623958 29.03.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC.Div.) vide U.O.No. 46011/126/2007-PC.II dated 20.7.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Plate Care – GP (Plate Cleaner GP)	1 Liter	1. Naphtha (Petroleum) Hydrotreated Heavy EPFS 20	0.2762 Liter
			2. Edelex Oil (Additive) (Lube Oil)	0.0351 Kg
			3. Hydrocarbon (Solvent C9)	0.1658 Liter
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

51	Case No.:26/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Deferred
	HQ File :01/83/050/00145/AM12/	RLA File :10/24/040/00137/AM11/	Lic.No/Date:1010042343 31.03.2011	Defer Date:24.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 24.8.2011.			

52	Case No.:54/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Deferred
	HQ File :01/83/050/00173/AM12/	RLA File :10/24/040/00143/AM11/	Lic.No/Date:1010042347 31.03.2011	Defer Date:24.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 24.8.2011.			

	Case No.:55/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Deferred
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53	HQ File :01/83/050/00174/AM12/	RLA File :10/24/040/00142/AM11/	Lic.No/Date:1010042346 31.03.2011	Defer Date:24.08.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 24.8.2011.				

54	Case No.:56/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Deferred
	HQ File :01/83/050/00175/AM12/	RLA File :10/24/040/00141/AM11/	Lic.No/Date:1010042345 31.03.2011	Defer Date:24.08.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 24.8.2011.				

55	Case No.:43/9/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Deferred
	HQ File :01/83/050/00162/AM12/	RLA File :03/94/040/01149/AM11/	Lic.No/Date:0310624879 01.04.2011	Defer Date:24.08.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 8.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 24.8.2011.				

56

Case No.:44/9/83-ALC1/2011	Party Name:BANKIM PLAST PVT.LTD.	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Approved
HQ File :01/83/050/00163/AM12/	RLA File :03/94/040/01161/AM11/	Lic.No/Date:0310624851 01.04.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC.Div.) vide U.O.No. 46011/85/2007-PC.II dated 20.7.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
White Master Batch 104 (Containing 50+/-11% Titanium Dioxide Rutile and 50+/-1% LLDPE)	1 Kg	1. Titanium Dioxide Rutile Phenol 2. LLDPE Granules 3. Fumed Silica 4. Optical Brightener	0.5130 Kg 0.5130 Kg 0.0020 Kg 0.0020 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

57	Case No.: 40/9/83-ALC1/2011	Party Name:JUPITER TECHNOLOGIES PVT LTD	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status: Case Approved
	HQ File :01/83/050/00159/AM12/	RLA File :07/24/040/00553/AM11/	Lic.No/Date:0710078525 05.04.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC.Div.) vide U.O.No. 46011/91/2009-PC.II dated 21.7.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Hot Stamping Foils Thermal Films Wax Cut to Size	1 Sq.meter	Hot Stamping Foils Thermal Films Wax Cut to Size in Jumbo Roll Form	1.05 Sq. Meter
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

58	Case No.: 48/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status: Case Deferred
	HQ File :01/83/050/00167/AM12/	RLA File :10/24/040/00145/AM11/	Lic.No/Date:1010042453 07.04.2011	Defer Date:24.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 24.8.2011.			

59	Case No.: 49/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status: Case Deferred
	HQ File :01/83/050/00168/AM12/	RLA File :10/24/040/00144/AM11/	Lic.No/Date:1010042438 07.04.2011	Defer Date:24.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 24.8.2011.			

60	Case No.: 50/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status: Case Deferred
	HQ File :01/83/050/00169/AM12/	RLA File :10/24/040/00146/AM11/	Lic.No/Date:1010042454 07.04.2011	Defer Date:24.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 24.8.2011.			

61	Case No.: 4/9/83-ALC1/2011	Party Name:INMARK EXPORTS PVT.LTD.	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status: Case Deferred
	HQ File :01/83/050/00123/AM12/	RLA File :05/23/040/00015/AM12/	Lic.No/Date:0510288067 13.04.2011	Defer Date:24.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 26.7.2011 issued by DIPP by E-mail. Accordingly the case may be re-listed on 24.8.2011..			

62	Case No.: 33/9/83-ALC1/2011	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status: Case Approved
	HQ File :01/83/050/00152/AM12/	RLA File :08/24/040/00385/AM11/	Lic.No/Date:0810098238 15.04.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/24/2010-Chem.II dated 26.7.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Reactive Blue HEGN (High Conc.) (Reactive Blue 198)	1 Kg	1. Para Nitro Chloro Benzene 2. Ethylene Diamine 3. Chloranil 4. Cyanuric Chloride 5. Aniline 2,4 Disulfonic Acid	0.752 Kg 1.185 Kg 0.314 Kg 0.468 Kg 0.655 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

63	Case No.: 6/17/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status: Case Deferred
	HQ File :01/83/050/00315/AM12/	RLA File :03/94/040/00024/AM12/	Lic.No/Date:0310626937 18.04.2011	Defer Date:24.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 24.8.2011.			

	Case No.: 1/5/83-ALC1/2011	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status: Case Approved
	HQ File :01/83/050/00049/AM12/	RLA File :04/24/040/00337/AM11/	Lic.No/Date:0410123439 20.04.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of			

64	C&PC(Chem.Div.) vide U.O.No. 14010/20/2011-Chem.II dated 31.5.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Modified Starch Pregel Starch, Dextrid, Polysal HT, KMC Starch, Dextrid LTE, Hydrostar	1 Kg	Tapioca Starch Super High Grade (for industrial use)	0.900 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

65	Case No.:12/17/83-ALC1/2011	Party Name:BRILLIANT PRINTERS PVT.LTD.,	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Deferred
	HQ File :01/83/050/00321/AM12/	RLA File :07/24/040/00556/AM11/	Lic.No/Date:0710078685 20.04.2011	Defer Date:24.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 2.8.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 24.8.2011.			

66	Case No.:5/5/83-ALC1/2011	Party Name:RCMPA POLISHING TECHNOLOGIES PVT. LTD.	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Approved
	HQ File :01/83/050/00053/AM12/	RLA File :03/95/040/00011/AM12/	Lic.No/Date:0310627862 25.04.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/26/2011-Chem.II dated 13.6.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Cerium Nitrate Hexa Hydrate	1 Kg	Cerium Oxide	0.408 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

67	Case No.:6/5/83-ALC1/2011	Party Name:SGM PAPER PRODUCTS	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Deferred
	HQ File :01/83/050/00054/AM12/	RLA File :05/24/040/00020/AM12/	Lic.No/Date:0510288572 25.04.2011	Defer Date:24.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

information from the firm to the D/L dated 26.7.2011 issued by DIPP by E-mail. Accordingly the case may be re-listed on 24.8.2011..

68	Case No.:36/9/83-ALC1/2011	Party Name:A.L. PAPER HOUSE,	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Deferred
	HQ File :01/83/050/00155/AM12/	RLA File :13/24/040/00003/AM12/	Lic.No/Date:1310035228 27.04.2011	Defer Date:24.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 26.7.2011 issued by DIPP by E-mail. Accordingly the case may be re-listed on 24.8.2011..			

69	Case No.:9/17/83-ALC1/2011	Party Name:THERMAX LTD.,	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Deferred
	HQ File :01/83/050/00318/AM12/	RLA File :31/24/040/00004/AM12/	Lic.No/Date:3110048054 10.05.2011	Defer Date:24.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.8.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 24.8.2011.			

70	Case No.:2/17/83-ALC1/2011	Party Name:BHA VIN INDUSTRIES	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Deferred
	HQ File :01/83/050/00311/AM12/	RLA File :03/94/040/00060/AM12/	Lic.No/Date:0310630913 12.05.2011	Defer Date:24.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 24.8.2011.			

71	Case No.:2/9/83-ALC1/2011	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Deferred
	HQ File :01/83/050/00121/AM12/	RLA File :03/94/040/00136/AM12/	Lic.No/Date:0310631398 16.05.2011	Defer Date:24.08.2011
	Decision : The Committee considered the case as per agenda. and noted that reply from the firm has been received and sent to DC(MSME) on 20.7.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 24.8.2011.			

	Case No.:1/9/83-ALC1/2011	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Approved
	HQ File :01/83/050/00120/AM12/	RLA File :03/95/040/00118/AM12/	Lic.No/Date:0310631454	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide U.O.No. Nil dated 26.7.2011 taking cue from SION A-2866, the Committee decided to approve the case on repeat basis as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Self Adhesive paper 160 GSM+/-10% with adhesive Coating weight of 22GM/SQM	1 Sq. Mt.

Import Item

S.No.	Description of Item	Quantity
1.	Relevant Chromo Paper (Coated Paper) (75 GSM+/-10%)	1.04 Sq. Meter
2.	Adhesive (55% Solid) (Water Based)	0.024 Kg
3.	Silicon Coated paper 62 GSM+/-10%	1.04 Sq. Meter

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:11/17/83-ALC1/2011

Party Name:KEMPSZ TRADING PVT LTD.,

Meet No/Date:17/83-ALC1/2011
27.07.2011

**Status:Case
Deferred**

HQ File :01/83/050/00320/AM12/

RLA File :07/24/040/00049/AM12/

Lic.No/Date:0710079220
18.05.2011

Defer
Date:24.08.2011

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 24.8.2011.

Case No.:3/9/83-ALC1/2011

Party Name:PRAYAG CHEMICALS PVT.LTD.,

Meet No/Date:17/83-ALC1/2011
27.07.2011

**Status:Case
Deferred**

HQ File :01/83/050/00122/AM12/

RLA File :05/24/040/00029/AM12/

Lic.No/Date:0510291059
19.05.2011

Defer
Date:24.08.2011

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 8.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 24.8.2011..

Case No.: 25/9/83-ALC1/2011	Party Name:KA YGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status: Case Approved
HQ File :01/83/050/00144/AM12/	RLA File :03/94/040/00171/AM12/	Lic.No/Date:0310631895 19.05.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide U.O.No. Nil dated 26.7.2011 the Committee decided to approve the case as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Release Liners (One side Silicon Coated Paper) 50 to 55 GSM+/- 10%	1 Kg

Import Item

S.No.	Description of Item	Quantity
1.	Clay Coated Kraft paper in Jumbo Rolls of relevant GSM	1.05 Kg
2.	Silicone Polymers (100% Solid)	2.1 gram/Sq. Mt. of export product
3.	Catalyst for Silicone	0.021 gram/Sq. Mt. of export product
4.	Cross Linker for Silicone	0.0735 gram/Sq. Mt. of export product

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 10/17/83-ALC1/2011	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status: Case Approved
HQ File :01/83/050/00319/AM12/	RLA File :31/24/040/00288/AM11/	Lic.No/Date:3110048178 19.05.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/2/2006-Chem.II dated 17.6.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Pigment Yellow 151 (Cl	1 Kg	5-Aceto Acetyl Amino	0.665 Kg

No.13980)	Benzimidazolone	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

77	Case No.:37/9/83-ALC1/2011	Party Name:EAGLE PRESS PRIVATE LIMITED,	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Deferred
	HQ File :01/83/050/00156/AM12/	RLA File :04/24/040/00054/AM12/	Lic.No/Date:0410124254 20.05.2011	Defer Date:24.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 26.7.2011 issued by DIPP by E-mail. Accordingly the case may be re-listed on 24.8.2011..			

78	Case No.:38/9/83-ALC1/2011	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Deferred
	HQ File :01/83/050/00157/AM12/	RLA File :09/24/040/00066/AM12/	Lic.No/Date:0910046840 20.05.2011	Defer Date:24.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 14.7.2011. Accordingly the case may be relisted on 24.8.2011			

79	Case No.:57/9/83-ALC1/2011	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Deferred
	HQ File :01/83/050/00176/AM12/	RLA File :09/24/040/00065/AM12/	Lic.No/Date:0910046841 20.05.2011	Defer Date:24.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 14.7.2011. Accordingly the case may be relisted on 24.8.2011			

80	Case No.:58/9/83-ALC1/2011	Party Name:INMARK EXPORTS PVT.LTD.	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Deferred
	HQ File :01/83/050/00177/AM12/	RLA File :05/23/040/00063/AM12/	Lic.No/Date:0510291368 23.05.2011	Defer Date:24.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 9.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 24.8.2011..			

	Case No.:59/9/83-ALC1/2011	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Deferred
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81	HQ File :01/83/050/00178/AM12/	RLA File :31/24/040/00289/AM11/	Lic.No/Date:3110048226 24.05.2011	Defer Date:24.08.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 4.8.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 24.8.2011.				

82	Case No.:21/17/83-ALC1/2011	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Deferred
	HQ File :01/83/050/00330/AM12/	RLA File :07/24/040/00075/AM12/	Lic.No/Date:0710079740 13.06.2011	Defer Date:24.08.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 4.8.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 24.8.2011.				

83

Case No.:1/13/83-ALC1/2011	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Approved
HQ File :01/83/050/00256/AM12/	RLA File :03/94/040/00153/AM12/	Lic.No/Date:0310636366 15.06.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/98/2006-Chem.II dated 4.7.2010 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Tri Isodecyl Phosphite	1 Kg	1. Phenol	0.062 Kg
		2. Iso Decyl Alcohol	0.990 Kg
		3. Phosphorous Trichloride	0.296 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

84	Case No.:7/17/83-ALC1/2011	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Deferred
	HQ File :01/83/050/00316/AM12/	RLA File :30/24/040/00018/AM12/	Lic.No/Date:3010076089 15.06.2011	Defer Date:24.08.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 4.8.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 24.8.2011.				

85	Case No.:8/17/83-ALC1/2011	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Deferred
	HQ File :01/83/050/00317/AM12/	RLA File :30/24/040/00017/AM12/	Lic.No/Date:3010076088 15.06.2011	Defer Date:24.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 4.8.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 24.8.2011.			

86	Case No.:19/17/83-ALC1/2011	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Deferred
	HQ File :01/83/050/00328/AM12/	RLA File :02/24/040/00044/AM12/	Lic.No/Date:0210160338 15.06.2011	Defer Date:24.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 4.8.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 24.8.2011.			

87	Case No.:3/17/83-ALC1/2011	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Approved
	HQ File :01/83/050/00312/AM12/	RLA File :03/94/040/00207/AM12/	Lic.No/Date:0310636530 16.06.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(ChemDiv.) vide U.O.No. 14010/63/2009-Ch.II dated 20.6.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	SOLAR DEP 151 (Electroplating Reaction product – Chemical Name – N-N Diethyl-2-Propyne-1-Amine)	1 Kg	Propargyl Alcohol	1.98 Kg
	SOLAR PME 900 Electroplating Reaction Product – Chemical Name – Ethoxylated Propargyl Alcohol	1 Kg	Propargyl Alcohol	0.620 Kg
	SOLAR PS (Electroplating Reaction Product – Chemical Name – Sodium Propyne Sulphonate)	1 Kg	Propargyl Alcohol	0.300 Kg

SOLAR PPS – OH 8000 Electroplating Reaction Product – Chemical Name – 1(2 Hydroxy-3- Sulphopropyl) Pyridinium Hydroxide, Inner Salt)	1 Kg	1. Epichlorohydrin 2. Pyridine	0.513 Kg 0.405 Kg
SOLAR ATPN Electroplating Reaction Product – Chemical Name – Carboxyethyl Isothiuronium Betaine	1 Kg	1. Saccharin 2. Allyl Chloride	0.806 Kg 0.334 Kg
SOLAR BBIS (Electroplating reaction Bis Benzene Sulphonamide)	1 Kg	1. Benzene Sulphonamide 2. Benzene Sulphonyl Chloride	0.587 Kg 0.660 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

88	Case No.:4/17/83-ALC1/2011	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Deferred
	HQ File :01/83/050/00313/AM12/	RLA File :03/94/040/00036/AM12/	Lic.No/Date:0310636595 16.06.2011	Defer Date:24.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 4.8.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 24.8.2011.			

89	Case No.:16/17/83-ALC1/2011	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Deferred
	HQ File :01/83/050/00325/AM12/	RLA File :07/24/040/00083/AM12/	Lic.No/Date:0710079926 16.06.2011	Defer Date:24.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 4.8.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 24.8.2011.			

	Case No.:2/13/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Approved
	HQ File :01/83/050/00257/AM12/	RLA File :03/95/040/00186/AM12/	Lic.No/Date:0310636895 17.06.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of			

C&PC(Chem.Div.) vide U.O.No. 14010/69/2009-Chem.II dated 25.7.2011 the Committee decided to approve the case as under:-

90

Export Item	Qty.	Import Item	Qty.
STEROUAT 80 (Benzalkonium Chloride 85%)	1 Kg	Farmin DM 2465 (Alkyl Dimethyl Amine)	0.552 Kg
STERO 2 EHS (Sodium salt of partially sulphonated Ethyl Hexanol 50%)	1 Kg	2-Ethyl Hexanol	0.366 Kg
STERO MPEA (B) (Poly Ethoxylated Methyl Amine)	1 Kg	Mono Methyl Amine	0.191 Kg
STERO NC 150 (Nonyl Phenol Polyglycol Ether/Nonyl Phenol 13 mole ethoxylated)	1 Kg	1. Nonyl Phenol 2. Ethylene Oxide	0.278 Kg 0.722 Kg
STEROL 1318 (Tri decyl Alcohol 15 mole ethoxylate)	1 Kg	1. Iso Tri Decanol 2. Ethylene Oxide	0.232 Kg 0.767 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

91

Case No.:3/13/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Deferred
HQ File :01/83/050/00258/AM12/	RLA File :03/94/040/00259/AM12/	Lic.No/Date:0310636953 17.06.2011	Defer Date:24.08.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 4.8.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 24.8.2011.			

92

Case No.:4/13/83-ALC1/2011	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Deferred
HQ File :01/83/050/00259/AM12/	RLA File :03/95/040/00156/AM12/	Lic.No/Date:0310636970 17.06.2011	Defer Date:24.08.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DC(MSME) on 29.6.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 24.8.2011.			

Case No.:5/13/83-ALC1/2011	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Deferred
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93	HQ File :01/83/050/00260/AM12/	RLA File :03/95/040/00183/AM12/	Lic.No/Date:0310636980 17.06.2011	Defer Date:24.08.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DC(MSME) on 29.6.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 24.8.2011.				

94	Case No.:17/17/83-ALC1/2011	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Approved
	HQ File :01/83/050/00326/AM12/	RLA File :08/24/040/00052/AM12/	Lic.No/Date:0810100568 17.06.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/24/2010-Chem.II dated 10.7.2010 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Reactive Blue HGN (Dye content: 43%)	1 Kg	1. Para Nitro Chloro Benzene 2. Ethylene Diamino 3. Chloranil 4. Aniline 2,4 Disulphonic Acid 5. Cyanuric Chloride 6. Sodium per sulphate 7. Acetic Acid	0.360 kg 0.450 kg 0.151 Kg 0.315 Kg 0.225 Kg 0.380 Kg 0.200 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

95	Case No.:18/17/83-ALC1/2011	Party Name:SECURE PRINT SOLUTIONS PRIVATE LIMITED	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Deferred
	HQ File :01/83/050/00327/AM12/	RLA File :02/24/040/00054/AM12/	Lic.No/Date:0210160659 17.06.2011	Defer Date:24.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 4.8.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 24.8.2011.			

	Case No.:6/13/83-ALC1/2011	Party Name:A VERY DENNISON (INDIA) PVT.LTD.	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Deferred
	HQ File :01/83/050/00261/AM12/	RLA File :05/23/040/00075/AM12/	Lic.No/Date:0510293852	Defer

96			20.06.2011	Date:24.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 4.8.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 24.8.2011.			

97	Case No.: 7/13/83-ALC1/2011	Party Name:A VERY DENNISON (INDIA) PVT.LTD.	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status: Case Deferred
	HQ File :01/83/050/00262/AM12/	RLA File :05/23/040/00077/AM12/	Lic.No/Date:0510293853 20.06.2011	Defer Date:24.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 4.8.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 24.8.2011.			

98	Case No.: 8/13/83-ALC1/2011	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status: Case Deferred
	HQ File :01/83/050/00263/AM12/	RLA File :05/23/040/00069/AM12/	Lic.No/Date:0510293865 20.06.2011	Defer Date:24.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 4.8.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 24.8.2011.			

99	Case No.: 9/13/83-ALC1/2011	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status: Case Deferred
	HQ File :01/83/050/00264/AM12/	RLA File :05/23/040/00070/AM12/	Lic.No/Date:0510293868 20.06.2011	Defer Date:24.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 4.8.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 24.8.2011.			

100	Case No.: 10/13/83-ALC1/2011	Party Name:NOBLE PRINTING PRESS	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status: Case Approved
	HQ File :01/83/050/00265/AM12/	RLA File :03/95/040/00202/AM12/	Lic.No/Date:0310637272 20.06.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide U.O.No. Nil dated 26.7.2011 the Committee decided to approve the case as under:-			

100				
	Export Item	Qty.	Import Item	Qty.
	Printed Leaflets (Printed on Paper 40 to 200 GSM)	14100 Kgs	Relevant Printing Paper (40 to 200 GSM+/- 10%)	14805 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

101	Case No.:11/13/83-ALC1/2011	Party Name:SGM PAPER PRODUCTS	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Deferred
	HQ File :01/83/050/00266/AM12/	RLA File :05/24/040/00100/AM12/	Lic.No/Date:0510293898 20.06.2011	Defer Date:24.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 24.8.2011.			

102	Case No.:12/13/83-ALC1/2011	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Deferred
	HQ File :01/83/050/00267/AM12/	RLA File :03/95/040/00205/AM12/	Lic.No/Date:0310637540 21.06.2011	Defer Date:24.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.8.2011			

103	Case No.:13/13/83-ALC1/2011	Party Name:THERMAX LTD.,	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Deferred
	HQ File :01/83/050/00268/AM12/	RLA File :31/83/040/00017/AM12/	Lic.No/Date:3110048763 21.06.2011	Defer Date:24.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.8.2011			

104	Case No.:13/17/83-ALC1/2011	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Deferred
	HQ File :01/83/050/00322/AM12/	RLA File :07/21/040/00215/AM12/	Lic.No/Date:0710079992 21.06.2011	Defer Date:24.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.8.2011			

105	Case No.:14/17/83-ALC1/2011	Party Name:MATANGI INDUSTRIES	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Deferred
	HQ File :01/83/050/00323/AM12/	RLA File :08/24/040/00076/AM12/	Lic.No/Date:0810100793 23.06.2011	Defer Date:24.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 4.8.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 24.8.2011.			

106	Case No.:15/17/83-ALC1/2011	Party Name:GMM COATINGS PVT. LTD.	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Deferred
	HQ File :01/83/050/00324/AM12/	RLA File :08/24/040/00077/AM12/	Lic.No/Date:0810100863 24.06.2011	Defer Date:24.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 4.8.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 24.8.2011.			

107	Case No.:20/17/83-ALC1/2011	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Deferred
	HQ File :01/83/050/00329/AM12/	RLA File :07/24/040/00085/AM12/	Lic.No/Date:0710080213 28.06.2011	Defer Date:24.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to M/s Steel on 4.8.2011. Accordingly the case may be re-listed on 24.8.2011.			

108	Case No.:1/17/83-ALC1/2011	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Deferred
	HQ File :01/83/050/00310/AM12/	RLA File :04/24/040/00101/AM12/	Lic.No/Date:0410126058 15.07.2011	Defer Date:24.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 24.8.2011			

109	Case No.:5/17/83-ALC1/2011	Party Name:KA YGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:17/83-ALC1/2011 27.07.2011	Status:Case Deferred
	HQ File :01/83/050/00314/AM12/	RLA File :03/94/040/00324/AM12/	Lic.No/Date:0310642935 19.07.2011	Defer Date:24.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard			

copy of application from RLA and firm. Accordingly the case may be relisted on 24.8.2011

Date:10.08.2011

Place:New Delhi

G. SARAVANAN

Foreign Trade Development Officer